

SUPREME COURT LEGAL SERVICES COMMITTEE

107, Lawyers Chamber, R.K. Jain Block,
Post Office Wing, Supreme Court Compound,
Supreme Court of India,
New Delhi-110001
Phone :011-23388313 & 23073970

LAST DATE OF TENDER : 28.02.2019

F.No. D-26(22)/SCLSC/2019
DATED 21.02.2019

NOTICE INVITING TENDER FOR SUPPLY OF "ONE TATA ZEST XE RT PETROL CAR"

Sealed tenders are invited on performa attached herewith (Annexure A & B) for purchase and supply of **one Tata Zest XE RT Petrol Car** for the use in the office of Supreme Court Legal Services Committee and the vehicle is to be registered in Delhi. Interested parties for supply of aforesaid vehicle, if they so desire, may contact Mr. Brahma Singh, Superintendent, Supreme Court Legal Services Committee, at 107 Lawyers Chamber, R.K. Jain Block, Post office Wing, Supreme Court Compound, Supreme Court of India, New Delhi (**011-23388313 & 23073970**) on any working day between 10.30 AM to 5.00 PM except on Saturday upto 12.00 noon.

A. TENDER

1. Two separate sealed envelopes should be used for submitting (i) Tender document and (ii) Earnest Money (a) Tender for supply of **one Tata Zest XE RT Petrol Car** and (b) Earnest Money for one Tata Zest XE RT Petrol Car respectively. The tender may be sent through Messenger, within prescribed time, at the address given above.

B. TERM AND CONDITIONS OF TENDER

2. The Tenderers are required to quote their lowest rates excluding Insurance and Road Tax for the above mentioned **one Tata Zest XE RT Petrol Car**. If the vehicle is under DGS&D rate contract, the rates for the same may also be mentioned.
3. The rates should be valid for a minimum period of 30 days from the date of opening of tender.
4. Hypothetical or conditional Tender will not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered.
5. The SCLSC will deal with the tenderer directly and no middle-men/agents/commission agents etc., should be asked by the tenderer to represent their cause and they will not be entertained by the SCLSC.
6. Over-writing/over-typing or erasing of the figures which render it doubtful or ambiguous are not allowed and shall render the tender invalid.

Brahma Singh

7. The SCLSC reserves the right to make any change, at any time, in the terms and conditions of the Notice Inviting Tender and accept or reject any or all tenders wholly or partly without assigning any reason thereof.
8. The tenderers are required to send their rates alongwith Demand Draft of Rs. 5,000/- (Rupees Five Thousand Only) drawn in favour of "**SUPREME COURT LEGAL SERVICES COMMITTEE**" as the Earnest Money which will be refunded to the unsuccessful tenderer on their written request with respect thereto. Name of the firm, telephone no. and address may be indicated on the reverse side of the Demand Draft.
9. The supply of "**01 Tata Zest XE RT Petrol Car**" will be inspected by an Inspection Committee, constituted by the Secretary, SCLSC and any complaint is received about its quality and performance during the course of their use/utilization, the entire supply will have to be replaced with the quality exactly commensurate with approved specifications at the cost of the tenderer. The decision of the Committee in this regard shall be final.
10. The payment will be made only after the full supply is received and accepted.

C. TERMS AND CONDITIONS FOR SUCCESSFUL TENDERER

11. The successful tenderer shall have to give security deposit of Rs. 10,000/- at the time of delivery after adjusting the amount of Rs. 5,000/- already deposited as Earnest Money along with the tender, by way of Demand Draft drawn in favour of "**SUPREME COURT LEGAL SERVICES COMMITTEE**". The Security deposit will be refunded after satisfactory completion of warranty on their written request.
12. The tender should accompany an undertaking of Authenticity as per performa placed at Annexure 'B'.

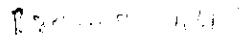
D. PENALTIES

13. The delivery of the vehicles shall be required to be made within 7 days on receipt of the Purchase Order and in case supply is not received within the stipulated time and the SCLSC is forced to make purchase to meet the urgent demand, the loss, if any, would be recovered from the tenderer.
14. Irrespective of the fact as to whether or not the SCLSC makes purchases from outside, the SCLSC may impose penalty upto 1% per day of the value of delayed supply, if the delay is due to wilful latches or negligence on the part of hte tenderer and it caused financial loss or inconvenience to the Registry.

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E. INVITATION OF TENDER

Interested parties may send their sealed tenders in two separate sealed envelopes, one containing (i) Tender for Supply of “**01 Tata Zest XE RT Petrol Car**” and (ii) Earnest Money respectively, addressed by name “Secretary, Supreme Court Legal Services Committee”, so as to reach **on or before 28.02.2019 upto 4.00 P.M.** which may be opened on the same day at 4.30 P.M. in the office of SCLSC. The tenders received after due date and/or time and without Earnest Money will not be entertained. In the first instance, envelopes containing Earnest Money and thereafter, envelopes containing tenders will be opened.


[BRAHAMA SINGH]
Superintendent

Encl. Annexure A & B.

SUPREME COURT LEGAL SERVICES COMMITTEE**LAST DATE OF TENDER: 28.02.2019**PROFORMA

(To be filled by the Bidders for supply of "01 Tata Zest XE RT Petrol Car")

- 1 Name of the Bidder with address :
- 2 Name of the contact person with Mobile/Telephone No. (s) :
- 3 Fax No./E-mail ID :
- 4 GST No. :
- 5 Ex-showroom price/On-road price excluding insurance and Road Tax for **"01 Tata Zest XE RT Petrol Car"**. :
 - (a) Ex-showroom price :
 - (b) On-road price excluding Insurance and Road Tax :
 - (c) If, any other expenditure to be incurred, specify :
- 6 Whether DGS&D approved rate contract, if yes, then specify DGS&D rate :
- 7 Discount, if any :
- 8 Free additional accessories (specify the items along with price) :
- 9 No. of free services :
- 10 Guarantee/Warranty of Vehicle :

**Signature with date and
rubber stamp of the tenderer**

Sub: Undertaking of Authenticity for supply of "01 Tata Zest XE RT Petrol Car".

Ref: 1. Your Purchase Order No. _____ Dated _____
 2. Our invoice No./Quotation No. _____ Dated _____

With reference to the _____ being supplied/quoted to you vide our invoice no./quotation no./order no. Cited above, _____ we hereby undertake that all the components/parts/assembly used in the product shall be original new components/parts/assembly only and manufactured at the same period from manufacturing company and that no refurbished/duplicate/second hand components/parts/assembly/software are being used or shall be used.

We also undertake that in respect of licensed operating system if asked for by you in the purchase order, the same shall be supplied along with the authorized license certificate and also that it shall be sourced from the authorized source.

Should you require, we hereby undertake to produce the certificate from our OEM supplier in support of above undertaking at the time of delivery/installation. It will be our responsibility to produce such letters from our OEM supplier's at the time of delivery or within a reasonable time.

In case of default and we are unable to comply with above at the time of delivery or during installation, for the _____ already billed, we agree to take back the _____ without demur, if already supplied and return the money if any paid to us by you in this regard, and/or performance security, if any produced, forfeited.

We _____ also take full responsibility of both components/parts & Mother body as per the contents even if there is any defect by our authorised Service Centre/Reseller/SI etc.

Authorised Signatory:

Name :

Designation: